## Affidavit to be furnished by the candidate along with Nomination Paper before the Returning Officer

For election to BIHAR VIDHAN SABHA. (Name of the House) From...62, PURNEA GENERAL Constituency (Name of the Constituency)

1 VIJAY KUMAR KHEMKA., son/daughter/wife of LATE SRI MANGAL CHAND KHEMKA Aged 58...years, resident of SONALI CHOWAK, N.H-31, POST-GULABBAGH, P.S-SADAR, DIST-PURNEA (BIHAR) (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by-BHARTIYA JANTA PARTY (B.J.P)--(name of the political party) / am contesting as an Independent candidate.

### (2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in Rupees)
1,	Self	AEOPK9402J	2017-18	1170374.00
2.	Spouse-SUCHITRA DEVI	ADJPD8492M	2017-18	327950.00
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	K.Hat (Maranga) P.S Case No – 677/15 U/S 188, 171(H) IPC Allegation – A slogan "अबकी बार आजपा सरकार" was found written on a wall of the house of Sri Pradip Das.
(b)	Name of the court, Case No. and Date of order taking cognizance :	CJM Purnea, K.Hat (Maranga) P.S Case No- 677/15 (G.R.No – 1580/2015), Cognizance in court of Patna Civil Court Special Judge 71/18
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	Trail is Pending

## (4) Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL	· ·	
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	NIL		

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(C) Punishment imposed : NIL

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# (5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate. 5. Details including amount is to be given separately in respect of each investment)

SL No.	Description	Self	Spouse	Depe ndent -	Depe ndent - 2	Dep ende nt- 3
(i)	Case in hand (on 31-03-2018)	Rs - 161248.36	Rs -159976.40	NIL	NIL	NIL
(ii)	Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non- Banking Financial Companies and	UPTO 31-03-2018 SBI SB A/C- 30479349861, RS - 41081.98 Allahabad Bank A/C - 20932441710.Rs - 50325.70 Andhra Bank A/C - 201710100052143, Rs - 12660.50 SBI Vidhan Sabha A/C - 35406455143, Rs - 23106.77 FDR with SBI Bank A/C - 35491137967, Rs - 647147.00 FOTAL Rs:- 774321.95	UPTO 31-03-2018  SBI SB A/C = 30733742684, Rs = 36892.00  HDFC Bank SB A/C = 50100094858211, Rs = 29209.62  Total Rs :- 66101.62	NIL	NIL	NII.
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount		NIL	NII.	NII.	NIL
(iv)	Details of investment in NSS, Postal Saving Insurance policies and	LIC Policies and Values 527045593, RS – 165294.00 526118779, Rs – 40917.00 520960501, Rs – 47240.00 520326035, Rs – 36263.00	LIC Policies and Values 520960502, Rs - 43142.00 523594232, Rs - 52448.00 Total Rs - 95590.00	NIL.	NIL	NII.
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	Niraj Trading Co, Rs:- 900000.00 Chiranjiv Khemka, Rs:- 250000.00 Security Deposit (BSEB), Rs 2400.00	NIL	NIL	NII.	NII

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vi)	Motor Vehicles/ Aircrafts/ Yachts/Ships (Details of Make, registration number etc. year of purchase and amount		NIL	NIL	NIL	NIL .
(vii)	Jewellery, bullion and valuable thing (s) (give details of weight and value)	Gold Chain (27 gm) 26-05-2015, Rs - 84507.00 Gold Ring (23 gm) Gift from Marriage, Current Value Rs - 73600.00 Total Rs :- 158107.00	Gift from Marriage & other Gold (300 gms) Current Rate Rs = 969750.00 Silver (1.00 Kg) Rs = 42000.00 Total Rs := 10H750.00 Current Market Value	NII.	NIL	NII.
(viii)	Any other assets such as value of claims/interest Date: 31/03/2018	Revolver, Rs- 82720.00 CC TV Camera/DVR Rs-38150.00 Mobile and Loudspeaker, RS:- 27008.00 Laptop, Rs - 102400.00 Furniture, Rs - 107110.00 Invertor/Battery, Rs - 12000.00 Intercom, Rs - 10303.00 Total Rs - 379691.00	Mobile Set, Rs – 15100.00	NIL	NIL.	NII.
(ix)	Gross Total Value	Rs: 4295901.31	Rs: 1348518.02	NIL.	NIL.	NII.

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### B. Details of Immovable assets:

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Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.

SNo	Description	Self	Spouse	Depend -1	Depend -2	Depend-3
(i) -	Agricultural Land Location(s) Survey number(s)	NIL	NIL.	NIL	NIL.	NII.
	Area (Total measurement in acres)	NII.	NIL	NIL	NIL	NIL.
	Whether inherited property (Yes or NO)	NII.	NIL	, NIL	NIL.	NIL
	Date of purchase in case of self acquired property	NII.	NIL	NIL.	NII.	NIL.
	Cost of Land (in case of purchase)at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL.	NIL	NIL	NII.	NII.
	Approximate Current market value	NIL.	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL,
	Area (Total measurement in sq. ft.)	NIL .	NIL	NIL	NIL	ML
	Whether inherited property (Yes or NO)	NIL	NIL	ML	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	hir	HIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc. Approximate	NIL	NIL	MIL	NIL	NIL
	Current market value	NIL	NIL	HIL	HIL	MIL
(iii)	Commercial Buildings (Including apartment) -Location(s) -Survey number(s)	MOUZA - FATAH PUR THANA - 244 EHATA - 139 KAHSRA - 257 258	NIL	HIL	NIL	N'L
	Built up Area (Total measurement in sq. ft.)	17000 sq. 4.	NIL	NIL	WIL.	HIL

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	Whether inherited property (Yes or NO)	NIL 0	NIL	NIL	NIL	HIL
	Date of purchase in case of self acquired property	29 10 2007 26 12 2007 27 12 2007	HIL	NIL	HIL	HIL
	Cost of property (in case of purchase) at the time of purchase	3,46,865=00	NIL	HIL	HIL	ML
	Any Investment on the property by way of development, construction etc.	GOWDAN RN- 63,38,400 =00	NIL	MIL	HIL	HIL
	Approximate Current market value (31-03- 2018/	B: 153,80640=00	NIL	NIL	HIL	HIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NIL	MOUZA-ABDULLANACO GULAGBACH THANA-100/1 KHATA-641 KMASRA-1538	NIL	HIL	NIL
	Area (Total measurement in sq. ft.)	NIL	2602.8659\$1	HIL	HIL	MIL
	Built up Area (Total measurement in sq. ft.)	NIL	2100 Sq.H.	NIL	HIL	HIL
	Whether inherited property (Yes or NO)	NIL .	- A41	HIL	HIL	нь
	Date of purchase in case of self acquired property	MIL	06-09-1993	HIL	HIL	141L
	Cost of property (in case of purchase) at the time of purchase	NIL	40,000=00	NIL ,	HL	NIL,
	Any Investment on the land by way of development, construction etc.	MIL	House > 1640614 = 00 Add (2017-18/4) 485460=60 Total: 2126024=00	MIL	ML	HIL.
	Approximate Current market value	NIL	51,00,000 =00	HIL	HIL	411
(v)	Others (such as interest in property)	NIL	NIL	H1L	HIL	HIL
(vi)	Total of Current Market Value of (i) to (v) above	153,80640 = 00	5100,000=00	HIL	HIL	MIL

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(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

SLNo	Description	Self	Spouse	Depend-1	Depend-2	Depend-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan (31-03-2018)	SBI BHARVIDHANSADHA LPATHA) CAR LOAH:- RX 520000 = 00	NIL	NIL	HIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of loan	NIL	NIL	ыь	HIL	HIL

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	Any other liability	NIL	NIL	NIL	NIL	HIL
	Grand total of liabilities 31/03/2018	520000.00	NIL	NIL	NIL	MIL
(ii)	Dues to departments dealing with government accommodation	NIL	HIL	MIL	HIL	HIL
	Dues to departments dealing with supply of water	NIL	HIL	HIL,	HIL	HIL
	Dues to departments dealing with supply of electricity	NIL	HIL	ML	NIL	4n_
	Dues to departments dealing with supply of telephones/mobiles	NIL	HIL	MIL	ML	HIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	HIL	HIL	MIL	HIL
	Income Tax Dues	NIL	NIL	NIL.	MIL	MIL
	Wealth Tax Dues	NIL	HIL	HIL		100
	Service Tax Dues	NIL	HIL	H)L	HIL	HIL
	Municipal /Property Tax Dues	HIL	NIL	HIL	MIL	NIL
	Sales Tax Dues	NIL	HIL	NIL	HIL	HIL
	Any other dues	NIL	NIL	HIL	HIL	HIL
iii)	Grand total of all Govt. dues	NIL	HIL	HIL	NIL	HIL

(7) Details of profession or occupation: a. Self... ट्यापसानी, समानसेनी एव जनप्रतिनिधि

b. Spouse ... CHAHY (9) TEGIN

10th (Metric) - 1974, SUMRIT HIGH SCHOOL, BANMANKHI, (Bihar School Examination Board, Patna)

12th (Intermediate) – 1976, Lalit Narayan Mithila University, Darbhanga

# (9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1. Name o	of the candidate	Sh. Vijay Kumar Khemka
2. Full po:	stal address	SUNOLI Chowk, N.H-31, Gulabbagh, P.S- Sadar, Dist -Purnea, Bihar - 854326
3. Numbe state	r and Name of the constituency and	62, PURNEA GENERAL CONSTITUENCY
<ol> <li>Name of candida</li> </ol>	of the Political party which set up the tle (otherwise write 'Independent')	BHARTIYA JANTA PARTY (BJP)
5. (a) Nun	other of cases in which conviction order (other than those referred to in Form 26)	N/A

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	100.00	) Total number of Pending out (s) have taken cognizan		•		ONE	
6.	PA	AN of			Year for which last Income Tax Return filed		own
	(a)	Candidate Up to (31)	/03/2018)	2017-18		1170374	.00
	-		1/03/2018)	2017-18		327950.	00
	(c)	Dependents		N.A		N.A	
7,		Details	of Assets and Li	abilities in rupees		0	
		Description	Self	Spouse	Dependent - I	Dependent -2	Dependent - 3
Α.		Moveable Asset (Total value)	42,95,901.31	13,48,518.02	NIL	NIL	NIL
В.		Immovable Asset	3,46,865.00	40,000.00	NIL	NIL	NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	63,38,400.00	21,26,024.00	NIL	NIL	NIL
	(ii)	Approximate Current  Market Price of Asset (Total Value)	1,53,80,640.00	51,00,000.00	NIL	NIL	NIL
8		Liabilities				·	
		(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
		(ii) Loans from Bank, Financial Institutions and others (Total)	5,20,000.00	NIL	NIL	NIL	NIL
9.	Pat	ghest educational qualific 10th (Metric) – 1974, SUMI ina) 12th (Intermediate) – 1976,	RIT HIGH SCHOOL			ol Examinatio	on Board,

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PURNEA this the 10th day of DECEMBER 2018.

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

jay Cemarlos

DEPONENT

4. The affidavit should be either typed or written legibly and neatly.